

(c) if so, the details of the steps Government proposes to take to check cyber crime and other leakages in defence forces?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) While cyber attacks are a major threat to national security, adequate measures to protect systems of armed forces are in place.

(b) Use of pen-drive on internet linked computers is restricted and governed by Cyber Security Policy promulgated by Ministry of Defence.

(c) Appropriate measures have been taken for ensuring cyber security in armed forces in the form of audits, physical checks and policy guidelines. Defence Services have established Cyber Emergency Response Teams (CERTs) to prevent and react to hacking attempt.

Use of black money in real estate sector

2563. SHRI ARVIND KUMAR SINGH:

SHRI ALOK TIWARI:

SHRI NEERAJ SHEKHAR:

Will the Minister of FINANCE be pleased to state:

(a) whether, as per the recent sting operation, black money on huge scale is being used in real estate sector;

(b) if so, the details thereof and response of Government thereto;

(c) whether Government has inquired into the use of black money in real estate sector;

(d) if so, the details thereof along with the details of real estate companies found guilty for the same; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Recent media reports regarding sting operation in real estate sector have alleged use of black money in real estate sector.

(b) Whenever any information on evasion of direct taxes including in the real estate sector is noticed, the Income-tax Department takes appropriate action including searches, surveys to bring such black money to tax. In appropriate cases, penalties are imposed and prosecutions are also launched as per law.

(c) As submitted in part (b) above, drive against tax evasion/black money is an on-going process and appropriate action is taken in this regard under direct tax laws.

(d) Details of actions taken are not maintained for real estate companies separately. However, details of seizure of assets and undisclosed income admitted and detected in Searches and Surveys conducted by the ITD in the last three financial years are as under:

Searches

Financial Year	Number of group searched	Total assets seized (in ₹ crore)	Undisclosed income admitted under section 132(4) of Income-tax Act, 1961 (in ₹ crore)
2011-12	621	905.60	15070.64
2012-13	422	575.08	10291.61
2013-14	569	807.84	10791.63

Surveys

Financial Year	Number of surveys conducted	Undisclosed income detected (in ₹ crore)
2011-12	3706	6572.75
2012-13	4630	19337.46
2013-14	5327	90390.71

Enquiries conducted by the Income Tax Department during last a few years have led to detection of substantial amount of undisclosed income in the cases of persons engaged in the real estate sector.

(e) Does not arise in view of reply to parts (b), (c) and (d) above.

Financing of power sector

2564. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether working group of bankers examining the issue faced by power sector has submitted its recommendations;

(b) if so, the details thereof;